

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.289/MP/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 190 MW Solar Project at Gadag-II PS for the purpose of extension in waiver from payment of ISTS Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.07.2025, Committee's Report dated 22.04.2026 and Addendum dated 14.01.2026 issued by this Commission.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPREL
Shri Suhael Buttan, Advocate, TPREL
Shri Punyam Bhutani, Advocate, TPREL
Shri Aditya Garg, Advocate, TPREL
Shri Swapnil Verma, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking extension of Scheduled Commercial Operation Date for 190 MW Solar Project at Gadag-II PS, Karnataka and consequent waiver from the payment of Inter-State Transmission System charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025. The learned counsel further submitted that in terms of the directions issued *vide* the Record of Proceedings dated 29.6.2026, both the Petitioner and CTUIL have filed their compliance affidavits furnishing the details sought therein and accordingly, the matter may be reserved for order.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

